

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Commercial Appeal No. 5 of 2019

M/s INDICON Westfalia Limited --- --- Appellant
Versus
Yogendra Nath Tiwary --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through: Video Conferencing

For the Appellant: Mr. Shivam Sahay, Advocate

4/ 25.06.2020 Mr. Shivam Sahay for the appellant is present through Video Conferencing. He submits that there is typographical error in the first line of order dated 02.06.2020, whereby notices were issued upon the sole Respondent, but inadvertently, it has been typed as sole appellant.

2. It seems there is error apparent in the first sentence of order dated 02.06.2020. The word 'appellant' should be read as 'Respondent'. The order dated 02.06.2020 is modified to the aforesaid extent. Learned counsel for the appellant submits that requisites have been filed for service of notice on the sole Respondent within time.

3. Matter be placed after receipt of service report.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/